

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1539  
ANSWERED ON:01.12.2006  
HIGH COURT BENCH IN KERALA  
Ravindran Shri Pannian

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has received request from Government of Kerala regarding setting up of High Court Bench in Thiruvananthapuram;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a),(b) & (c) Proposal for setting up of a Bench of the High Court is considered on receipt of a complete proposal from the State Government in consultation with the Chief Justice of the High Court. Though the Government of Kerala has requested for setting up a Bench of the Kerala High Court at Thiruvananthapuram, it has not sent a complete proposal in consultation with the Chief Justice of the Kerala High Court or given any assurance with regard to providing the necessary infrastructural facilities.